

I/6551/2021



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST &
CLIMATE CHANGE

SPEED POST

एकीकृत क्षेत्रीय कार्यालय,
Integrated Regional Office,
"केन्द्रीय पर्यावरण भवन"
"Kendriya Paryavaran Bhavan"
लिंक रोड नं०-3/Link Road No. 3
ई-5, रविशंकर नगर/ E-5.Ravishankar Nagar,
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फैक्स /Fax: 0755-2463102
भोपाल (म०प्र०)/Bhopal (M.P.)-462016
अणुडाक /e-mail: rowz.bpl-mef@nic.in

File No.: 18-B-27/2018(SEAC)/803

Dated: 30/11/2021

To,

The Hon'ble NGT,
Central Zone Bench,
Bhopal,

Sub: Prior Environment Clearance for "Area Based Development Project" for Bhopal Smart City Kotra Sultanabad, Bhopal City (North & South T. T. Nagar) Tehsil Huzur District Bhopal {Total Plot Area 138.5 ha. Total Built up Area (in consideration with FAR)- 19.32 lakhs sq.m by Bhopal Smart City Development Corporation Limited.

Ref: 1. SEIAA's Letter No. 1304-05/SEIAA/2018 dated 23rd August 2018
2. O.A. No. 32/2020 (CZ): Hon'ble NGT, Central Zone, Bhopal order dated 14.06.2021 & 15.07.2021
3. SEIAA's Letter No. 1348/SEIAA/2021 dated 02.07.2021

महोदय,

सिया के उपरोक्त संदर्भित पत्र के संदर्भ में उक्त परियोजनाओं को पर्यावरणीय दृष्टिकोण से अनुमति देते समय अनुबद्ध शर्तों के अनुपालन के निर्देशानुसार, पर्यावरणीय अनुमति दिनांक 23.08.2018 का अनुवीक्षण प्रतिवेदन (मॉनिटरिंग रिपोर्ट) एतद् द्वारा संलग्न कर प्रेषित है।

यह सक्षम प्राधिकारी द्वारा अनुमोदित है।

भवदीय

(विश्व बन्धु मीणा)
वैज्ञानिक 'सी'

संलग्न: उपरोक्तानुसार

Copy:

1. The Member Secretary, State Level Environmental Impact Assessment Authority, MP SEIAA, Paryavaran Parisar, E-5, Arera Colony, Bhopal, Madhya Pradesh 462016 for kind information please.
2. The Director, Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj New Delhi-110003 for kind information please.
3. Chief Executive Officer, BSCDCL, Zone 14, Near Tatpar Petrol Pump, BHEL Govindpra, Bhopal Madhya Pradesh- 462023 for kind information please.

(विश्व बन्धु मीणा)
वैज्ञानिक 'सी'

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**Monitoring the Implementation of Environmental safeguards
Ministry of Environment, Forest & Climate Change
Integrated Regional office, Bhopal**

**Monitoring Report
PART-I
DATA SHEET**

Sr. No.	Particulars	Details															
1.	Project Type :River Valley/Mining/ Industry/Thermal/Nuclear/Other (Specify)	Infra-1 (Area Development Project- 8 B)															
2.	Name of the Project	Project Development for the "Area Based Development Project" for Bhopal Smart City															
3.	Clearance letter (s)/OM No. and date	Letter No. 1304-05/SEIAA/2018 dated 23.08.2018															
4.	Location a) District b) State c) Location/Latitude/Longitude	TT Nagar, Hujur Bhopal Madhya Pradesh <table border="1"> <thead> <tr> <th>Direction</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>North</td> <td>23°14'18.63"N</td> <td>77°23'47.62"E</td> </tr> <tr> <td>East</td> <td>23°13'58.93"N</td> <td>77°24'10.39"E</td> </tr> <tr> <td>South</td> <td>23°13'28.21"N</td> <td>77°24'6.93"E</td> </tr> <tr> <td>West</td> <td>23°13'52.82"N</td> <td>77°23'36.77"E</td> </tr> </tbody> </table>	Direction	Latitude	Longitude	North	23°14'18.63"N	77°23'47.62"E	East	23°13'58.93"N	77°24'10.39"E	South	23°13'28.21"N	77°24'6.93"E	West	23°13'52.82"N	77°23'36.77"E
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5.	Address for correspondence a.) Address of concerned Chief Engineer (With Pin Code & Mob. No./Telephone/ Telefax/E-mail) b) Address of concerned Project Engineer (With Pin Code & Mob. No./ Telephone/Telefax/ E-mail)	Mr. Chandramauli Shukla, CEO & SPV Bhopal Smart City Development Corporation Limited Zone 14, Bhopal Municipal Corporation, BHEL Govind Pura, Near Tatpar Petrol pump, Bhopal															
6.	Salient Features a.) Of the project	<table border="1"> <thead> <tr> <th>Particulars</th> <th>Details</th> </tr> </thead> <tbody> <tr> <td>Latitude and Longitude</td> <td>230 13' 48.36" N 770 23' 54.20" E</td> </tr> <tr> <td>Elevation above Mean Sea Level</td> <td>Average 500 m</td> </tr> <tr> <td>Nearest Highway</td> <td>NH 46 passing through Bhopal (from Northeast to Southeast)</td> </tr> <tr> <td>Nearest railway station</td> <td>Bhopal Railway Junction 4.5 km, North direction</td> </tr> <tr> <td>Nearest airstrip</td> <td>Raja Bhoj International Airport which is 10.5 km Northwest</td> </tr> <tr> <td>Nearest city</td> <td>Bhopal</td> </tr> </tbody> </table>	Particulars	Details	Latitude and Longitude	230 13' 48.36" N 770 23' 54.20" E	Elevation above Mean Sea Level	Average 500 m	Nearest Highway	NH 46 passing through Bhopal (from Northeast to Southeast)	Nearest railway station	Bhopal Railway Junction 4.5 km, North direction	Nearest airstrip	Raja Bhoj International Airport which is 10.5 km Northwest	Nearest city	Bhopal	
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Lakes	Upper and Lower Lake on North and Northwest side
Hills/valleys, Monuments	Idgah hills and Shyamala hills in the northern region, Katara hills in southern region
Archaeologically important places	Taj Ul Masjid 4 km from site
National Parks/ Forest areas	Van Vihar National Park 1.5 km from site
List of industries in 10 km radius	NTTPS, 4.10 km Northeast direction
Wildlife Sanctuary	None within the 10km radius
Core Biosphere reserve	None within the 10km radius

Key Infrastructure Components

- ✓ 24 x 7 Water Supply Network
- ✓ 100% coverage with Sewer Network and STPs
- ✓ Recycled water distribution network & Pumping.
- ✓ Dual plumbing system.
- ✓ Storm Water drainage including connectivity to natural ponds.
- ✓ Road networks, NMT and parking facility. Strong pedestrian connectivity.
- ✓ ICT infrastructure.
- ✓ Smart street lighting
- ✓ 24X7 uninterrupted power distribution.
- ✓ Underground utility corridor.
- ✓ Landscaping.

b) Of the Environment management Plan

Proponent will set up an Environmental Monitoring Cell (EMC) to review the effectiveness of environment management system during construction and operational phase of New Capital City. EMC will work out a schedule for monitoring and will meet regularly to review the effectiveness of the EMP implementation. The data collected on various EMP measures would be reviewed by EMC and if needed corrective action will be formulated for implementation.

The basic objective of the environment monitoring program is:

- ✓ To ensure implementation of

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		<p>mitigation measures during project implementation.</p> <ul style="list-style-type: none"> ✓ To provide feedback to the decision makers about the effectiveness of their actions. ✓ To determine the project's actual environmental impacts so that modifications can be made to the mitigation measures. ✓ To identify the needs for enforcement action before irreversible environmental damage occurs. ✓ To provide scientific information about the response of an ecosystem to a given set of human activities and mitigation measures.
7.	<p>Break up of the Project Area</p> <p>a) Submerged area : forest & Non Forest</p> <p>b) Others</p>	<p>As per the existing land use of Project Area, the land use distribution based on Master Plan, 2005 is as follows:</p> <ul style="list-style-type: none"> ✓ Residential + Transportation - 82.7% ✓ Commercial - 2% ✓ Recreational/ Open Space - 8.6% ✓ PSP - 6.7%
8.	<p>Break up of the project affected population with enumeration of those losing house/dwelling unit only agricultural land, both dwelling unit & agricultural land & land less labours/artisan</p> <p>a) SC,ST, Adivasi</p> <p>b) Others</p> <p>(Pl Indicate whether these figures are based on any scientific and systematic survey carried out give details and year of survey)</p>	<p>The proposed project boundary has parts of ward number - 23, 29 and 30. As per the 2011 census the total population of the project area is 58644 Out of the total population, males are 30176 and female population is 28468. The proportion of SC/ST population is 7678 and 2038.</p>
9.	<p>Financial Detail</p> <p>a) Project cost as originally revised estimates and the year of price reference</p> <p>b) Allocation made for environment management plan with item wise and year wise break up</p> <p>c) Benefit cost ratio/internal rate of return and the year of assessment (if applicable)</p> <p>d) Whether above includes the cost of environment management as shown in the above</p> <p>e) Actual expenditure incurred on the project so far</p> <p>f) Actual expenditure incurred on the Environment Management Plan so far</p>	<p>The capital investment for the proposed project has been estimated at Rs 1500 crore.</p> <p>Attached as Annexure II.</p>

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10.	<p>Forest Land Requirement</p> <p>a) The status of approval for diversion of forest land for non forestry use</p> <p>b) The status of cleaning felling</p> <p>c) The status of compensatory afforestation, if any</p> <p>d) Comments on the viability & sustainability of compensatory afforestation programme in the light of actual field experience so far</p>	Not Applicable (As per Notification S.O.3777(E) dt 30.11.2017 the eco sensitive zone is reduced to 100 m.												
11.	The status of clear felling in non forest areas (such as submergence area of reservoir, approach roads) if any with quantitative information	NA												
12.	<p>Status of Construction</p> <p>a) Date of commencement (Actual and/or planned)</p> <p>b) Date of completion (Actual and/or planned)</p>	Project has been awarded to the contractor and monthly progress report is enclosed in report.												
13.	Reasons for the delay if the project is yet to start	N. A.												
14.	<p>Details of Site visit</p> <p>a) The dates on which the project was monitored by the MoEF & CC, Regional Office on previous occasions. (if applicable)</p> <p>b) Date of site visit for this monitoring report</p>	<p>N. A.</p> <p>09.09.2021</p>												
15.	<p>Details of correspondence with project authorities for obtaining action plans/information on status of compliance to safeguards other than the routine letters for logistic support for site visit</p> <p>(The first monitoring report may contain the details of all the letters issued so far but the later reports may cover only the letters issued subsequently)</p>													
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Part - II & III

DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENT CLEARANCE AND ENVIRONMENT MANAGEMENT

Details of project: Prior Environment Clearance for "Area Based Development Project" for Bhopal Smart City Kotra Sultanabad, Bhopal City (North & South T. T. Nagar) Tehsil Huzur District Bhopal {Total Plot Area 138.5 ha. Total Built up Area (in consideration with FAR)- 19.32 lakhs sq.m by Bhopal Smart City Development Corporation Limited

EC No. 1304-05/SEIAA/2018 dated 23rd August 2018
(Compliance Status for the period Jan 2021 to June 2021)

Sr. No.	EC Condition	Status of Compliance as submitted by the PP	Remarks of MoE&CC, Integrated Regional Office based on the compliance status furnished by the Project Proponent and the on-field observations of the site visit										
A.	<u>Specific Conditions as recommended by SEIAA:-</u>												
(1)	The entire demand of water should be met through Municipal Corporation, Bhopal there should be no extraction of ground water.	<p>All water demand will be fulfilled by Municipal connection only. The copy of connection letter for bulk water supply is attached. The water demand for the projected population as per master plan has been calculated according to the unit water demands mentioned in Table. An additional 15% was added to account for losses. The total water demand for the Bhopal ABD area comes around 20.89 MLD. Out of which, 10.81 MLD is potable water demand and 12.59 MLD is non-potable water demand.</p> <table border="1" data-bbox="835 1230 1489 1302"> <thead> <tr> <th data-bbox="835 1230 1010 1262">Category</th> <th data-bbox="1010 1230 1144 1302">Population / Area</th> <th data-bbox="1144 1230 1256 1262">Total</th> <th data-bbox="1256 1230 1368 1262">Potable</th> <th data-bbox="1368 1230 1489 1262">Non-</th> </tr> </thead> <tbody> <tr> <td colspan="5" data-bbox="1144 1262 1489 1302">Water Demand in MLD</td> </tr> </tbody> </table>	Category	Population / Area	Total	Potable	Non-	Water Demand in MLD					<p>Observation during the site visit:</p> <p>It is noted that the project is in construction phase. The PP stated that all water demand will be fulfilled by Municipal connection only. During the visit, the PP informed that they are not extracting ground water.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.</p>
Category	Population / Area	Total	Potable	Non-									
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(2)	<p>The inlet and outlet point of natural drain system should be maintained with adequate size of channel for ensuring unrestricted flow of water.</p>	<p>NA. no natural drains are available in the proposed ABD area.</p>	<p>Observation during the site visit:</p> <p>During the visit, a small drain is observed along the boundary of the construction site. It is noted that to facilitate the construction activities hume pipes are provided in the drain to maintain the flow.</p> <p>However, the PP should ensure & provide adequate size of channel for peak rainfall during monsoon period.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition may be considered as partly complied.</p> <p>PARTLY COMPLIED</p>																																																							

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(3)	Existing storm water drains flowing through the project land shall not be stopped. They shall be integrated in the project drainage network design in such a way that flooding in the surrounding does not occur due to upcoming of the project.	Management of storm water within the site is planned as far as possible along the natural topography pattern. Only essential changes to the existing drainage are proposed. The trunk mains are planned along the main road which is designed to cater the storm runoff from the catchment area. The trunk main will be integrated with the existing storm water drains located outside the project boundary. The project area is divided in to 2 catchments. The major trunk drains are routed to discharge into the two zones, having their outfall in Banganga Naala and Panhsheel Nala.	<p>Observation during the site visit:</p> <p>During the visit, the PP informed that management of storm water within the site is planned as far as possible along the natural topography pattern.</p> <p>The PP agreed to comply with the condition.</p> <p>However, the PP should submit a time bound action plan.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(4)	Disposal of waste water.		<p>In view of the information furnished for all sub-conditions by PP and as per the site observations, the overall compliance of the stipulated condition may be considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(a)	PP should ensure linkage with municipal sewer line for disposal of extra treated waste water.	Entire sewerage is proposed to be treated and non-potable reclaimed water will be used for flushing toilets, watering parks or residential lawns, supplying fire hydrants, washing cars and streets, filling decorative fountains, and many other purposes. The	The PP informed that an entirely new sewage system based on zero discharge concepts have been planned to the project area and will focus on recycling of water.

		<p>wastewater networks are designed to collect & convey the wastewater generated from project area to the treatment plant and safe disposal of treated water.</p> <p>An entirely new sewage system based on zero discharge concepts have been planned to the project area and will focus on recycling of water. The Recycle water obtained from the 2 STP are pumped to the 2 recycle water distribution lines and are used from flushing and landscape's purpose.</p>	
(b)	Project Proponent shall ensure power requirement for running the STP will be fulfilled by solar energy system.	Suitable use of solar energy will be ensured in the project.	The PP agreed to comply with the sub-condition.
(c)	Ensure regular operation and maintenance of the STP.	Execution contract of all the Projects is with minimum 5 years of Operation & Maintenance including STP. Necessary operation & Maintenance will be regular in future	The PP agreed to comply with the sub-condition.
(d)	PP should maintain zero discharge in case of the municipal sewer line not laydown in the project area.	<p>An entirely new sewage system based on zero discharge concepts.</p> <p>The concept of Zero Discharge is:</p> <ul style="list-style-type: none"> ✓ By reusing treated wastewater for non-potable water demand, Optimum utilization of natural water resources can be ensured. ✓ Reuse of treated wastewater ensures efficient utilization of available water based on the water Quality 	During the visit, the PP informed that an entirely new sewage system based on zero discharge concepts have been planned to the project area and will focus on recycling of water.

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		<p>requirements.</p> <p>✓ With an increase in demand of natural resources it is essential to target</p> <p>Zero Discharge system for any upcoming infrastructure development.</p> <p>✓ In view of above, the proposed township has been suggested to meet its non-potable water demand (e.g, Landscaping, Horticulture, Flushing, and makeup water for HVAC etc.) by recycling the treated wastewater, hence reducing the raw water demand from source, and making the water supply scheme more sustainable. For this purposed Tertiary Treatment will be provided to the secondary treated wastewater to achieve required quality of reclaimed water to be recycled.</p>	
(e)	<p>The project proponent shall install and operate own sewage treatment plant (STP) having primary, secondary and tertiary treatment with advance technology. The treated sewage after achieving the norms prescribed by the Madhya Pradesh Pollution Control Board, shall be reused /recycled in the project for flushing, gardening, air conditioning etc within premises.</p>	<p>The water balance diagram is prepared with zero discharge concepts. All wastewater generated from domestic and commercial consumers will be treated appropriately to the required standards in the wastewater treatment plants (up to tertiary treatment level) located inside smart city area. The treated wastewater will be used for irrigation of land and gardens, parks and agricultural fields, and industrial uses; hence, the treated wastewater will be reused 100% for recycle purpose. The treated wastewater will be used for flushing purpose.</p>	<p>The PP agreed to comply with the sub-condition.</p>

		<p>During monsoon season the treated water requirement for irrigation purpose is less compared to non-monsoon season, the excess tertiary treated wastewater will be collected in collection tank and the overflow from the collection tank will be safely discharged into nearby water body. Treated sewage quality parameters shall be as per present CPCB/CPHEEO Norms for inland surface water whichever is stringent</p>	
(f)	<p>Best available technology such as ultra violet radiation shall be used for disinfection of treated sewage before reuse / recycle / discharge.</p>	<p>The area available for the plant is limited and its cost is relatively high in Bhopal and hence this aspect is considered in selection of suitable process. Also, it is expected certain variation in wastewater quantity and quality which will be considered for process selection/ flow sheet. MBBR & SBR technologies are proposed for the wastewater treatment in proposed scheme.</p> <p>The treatment process basically will be Aerobic process. The following aspects will be considered:</p> <ul style="list-style-type: none"> ✓ Population projection and wastewater generation. ✓ Influent and effluent characteristics (considering further treatment for recycling, if required). ✓ Area available (compact plant). <p>Capable of absorbing hydraulic and organic shock loads.</p> <ul style="list-style-type: none"> ✓ Aesthetically acceptable. 	<p>The PP stated that MBBR & SBR technologies are proposed for the wastewater treatment in proposed scheme.</p>

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		<ul style="list-style-type: none"> ✓ Capable of producing specified effluent standards. ✓ Health and safety aspects. ✓ Modular construction. ✓ Automatic operation of plant with PLC. ✓ Least life cycle cost i.e., capital and O & M cost. 	
(5)	Solid Waste Management:		
(a)	Separate wet and dry bins must be provided at the ground level for facilitating segregation of waste.	<p>The AWC system is a specialized system of waste collection and follows the Indian Standard Codes for the general material and equipment requirement. The quality of steel pipes used in the chutes, Intake hopper and other equipment are of SS304 material. Installation of vertical chute shall be as per BS 1703:2005; IS 6924:2001 and NBC 2005.</p> <ul style="list-style-type: none"> ✓ It is proposed that there shall be two system of waste management of AWC within the project boundary. The collection station for government housing is proposed on plot no. 21. The same shall be linked with other projects having a capacity of 10TPD. ✓ The rest of ABD area will be catered by another separate Collection station which will be located on plot 93 as per the Master Plan. The said collection station will be having a capacity of 50 TPD. 	<p>Observation during the site visit:</p> <p>During the visit the PP informed that AWC system of waste collection will be provided.</p> <p>All non-biodegradables will be sent to authorized recyclers as per norms.</p> <p>The segregated waste will be diverted to systematic treatment as per the category of waste.</p> <p>The PP informed that household Hazardous waste will be segregated from municipal solid waste and treated separately in accordance with the</p>
(b)	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.		
(c)	The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.		
(d)	The project shall be self sustainable in the management and disposal of the		

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	<p>Municipal Solid Waste to be generated from the project. The MSW shall be properly collected and segregated at source. The technology to generate energy from the waste generating from the project as submitted shall be implemented.</p>	<p>✓ The segregated waste as discussed in above sections will be diverted to systematic treatment as per the category of waste. The wet waste is proposed to be treated using Bio Methanation technology within the plots 21 & 93 itself to reduce the multiple waste handling. Thus, the waste transportation is reduced to a larger extent. One Bio Methanation plant of 5T/ day capacity is proposed on plot 21 to cater to the collection station capacity of 10T/ day and two 10 T/day capacity Bio Methanation plant at plot 93 for the remaining waste.</p> <p>The inert waste will be sent to the centralized landfill of Bhopal City. The dry waste collected shall be sold to the authorized recycling vendors within the Bhopal City.</p> <p>✓ All non-biodegradables will be sent to authorized recyclers as per norms.</p> <p>✓ Household Hazardous waste will be segregated from municipal solid waste and treated separately in accordance with the Hazardous Waste (Management and Handling) Rules, 2016.</p>	<p>Hazardous Waste (Management and Handling) Rules, 2016.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(6)	<p>PP should ensure road width, front MOS and side / rear as per MPBVR 2012.</p>	<p>The roads account for 26.60% of the proposed site area. Vehicular (motorized and non-motorised) traffic for this site comprises mostly of cars, buses, trucks, and cyclists. The generic road classification is based on its width and function and is classified as Arterial (80m),</p>	<p>Observation during the site visit:</p> <p>It is noted that the project is in construction phase. The PP furnished the details of the roads.</p>

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		<p>Collector (60m), Distributor (30-45m), Local Road (18-30m), Access Road (<15m) and Greenway (6-10m).</p> <p>The traffic is fed into the site from 80m sector road to the North and 60m sector road to the West respectively and channelled through the 60m Central Spine further feeding to 30 and 45m.</p> <p>The flexible pavement for new construction has been designed for a period of 20 years and CBR of 5% has been considered. As per IRC: 37-2012 the pavement crust composition is as presented below:</p> <table border="1" data-bbox="831 612 1487 979"> <thead> <tr> <th>Road Classification</th> <th>60</th> <th>45</th> <th>30</th> <th>18</th> <th>12</th> <th>6</th> </tr> </thead> <tbody> <tr> <td></td> <td colspan="6" style="text-align: center;">R</td> </tr> <tr> <td>Design Traffic in terms of</td> <td colspan="3">100 MSA</td> <td colspan="3">20</td> </tr> <tr> <td colspan="7" style="text-align: center;">Flexible pavement composition of MCW in mm</td> </tr> <tr> <td>BC (mm)</td> <td colspan="3">5</td> <td colspan="3">4</td> </tr> <tr> <td>DBM (mm)</td> <td colspan="3">115</td> <td colspan="3">60</td> </tr> <tr> <td>WMM (mm)</td> <td colspan="3">250</td> <td colspan="3">250</td> </tr> <tr> <td>GSB (mm)</td> <td colspan="3">200</td> <td colspan="3">200</td> </tr> <tr> <td>Sub Grade (mm) (8% CBR)</td> <td colspan="3">500</td> <td colspan="3">500</td> </tr> <tr> <td>Total</td> <td colspan="3">1,115</td> <td colspan="3">1,050</td> </tr> </tbody> </table>	Road Classification	60	45	30	18	12	6		R						Design Traffic in terms of	100 MSA			20			Flexible pavement composition of MCW in mm							BC (mm)	5			4			DBM (mm)	115			60			WMM (mm)	250			250			GSB (mm)	200			200			Sub Grade (mm) (8% CBR)	500			500			Total	1,115			1,050			<p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
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(7)	<p>The project proponent with co-ordinate with state Government/ Central Government continuously to ensure that the transport infrastructure of transport like BRTS and others common infrastructures come up simultaneously and maintain pace with the project.</p>	<p>At time of implementation, will be discussed with concerned authorities to ensure the proper operation of existing traffic on roads as BRTS and PCUs.</p>	<p>The PP agreed to comply with the condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>																																																																						

(8)	For fire fighting :-		
(a)	PP should ensure connectivity to the fire station from the project site,	All provisions for the firefighting shall be as per the provisions of the local fire authorities and as per relevant I.S. codes viz. National Building Code Part IV.	Observation during the site visit:
(b)	As per MPBVR, 2012 rule 42 (3) PP should submit necessary drawings and details to the Authority (Municipal Corporation, Bhopal) incorporating all the fire fighting measures recommended in National Building Code Part - IV point no. 3.4.6.1. The occupancy permit shall be issued by Municipal Council only after ensuring that all fire fighting measures are physically in place.	The Classification of the building is Apartment Houses having height more than 15 meter in height falls under Moderate hazard category. The design basis towards recommending appropriate fire prevention measures include a review of: <ul style="list-style-type: none"> ✓ Statutory norms. ✓ Local (local and international) recommendations. ✓ Best practices. ✓ Cost. ✓ Ease of installation considering available infrastructure and facilities. 	It is noted that the project is in construction phase. The PP stated that all provisions for the firefighting shall be as per the provisions of the local fire authorities and as per relevant I.S. codes viz. National Building Code Part IV. The PP stated that the buildings, structures, foundations shall be designed to resist the effects of earthquakes in accordance with IS: 1893 - Criteria for Earthquake Resistant Design of Structures for Design Basis Earthquake.
(c)	Structural design aspects in accordance to the seismic zone shall be strictly adhered to. National and state standards /codes shall be practiced for the structural safety of the high rise buildings.	All buildings, structures, foundations shall be designed to resist the effects of earthquakes in accordance with IS: 1893 - Criteria for Earthquake Resistant Design of Structures for Design Basis Earthquake. The structure is primarily column/ shear wall and beam framing system and since due considerations will be given to the major suggestions/ clauses from IS: 13920.	However, the copy of detailed Disaster Management Plan is yet to be furnished by the PP. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is

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(d)	A detailed Disaster Management Plan for preparedness to meet with all types of disasters and unforeseen conditions shall be prepared before commencing the construction activities.	Agreed. All RWH planning details & pics are attached as annexure.	considered as partly complied. PARTLY COMPLIED
(9)	PP should ensure to provide rain water harvesting structure/recharging pits wherever is possible in the project area.	<p>Storm water conveyance drainage is thoroughly considered while selecting suitable location and design to recharge structures within the township area. Proper In-let and Out-let should be developed in the recharging structure / tank to allow the storm water enters the system and get out of it as overflow.</p> <p>The Recharge bore hole will be constructed up to a depth of 20m below ground level or depend up on the water level of the area it may be increased to maintain the slotted pipes within the water level to avoid any air infiltration into the aquifer.</p> <p>Rainwater Harvesting, which implies conservation of rainwater is a tradition- renewed scientific technology applied to augment the groundwater both quantitatively and qualitatively. Three most important components, which need to be evaluated for designing the rainwater harvesting structure, are:</p> <ul style="list-style-type: none"> ✓ Hydrogeology of the area including nature and extent of aquifer, soil cover, topography, depth to water levels and chemical quality of ground water. 	<p>Observation during the site visit:</p> <p>It is noted that the project is in construction phase. The visit to the rain water harvesting structure/recharging pits was undertaken.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress.</p> <p>COMPLIANCE IN PROGRESS</p>

		<p>✓ Area contributing for runoff i.e., how much area and land use pattern, whether industrial, residential, or green belts and general built-up pattern of the area.</p> <p>✓ Hydro-meteorological characters like rainfall duration, general pattern, and intensity of rainfall.</p> <p>Storm water/RWH plan is attached as annexure.</p>	
(10)	Traffic congestion on the roads approaching to the proposed project site and nearby highways (main roads) must be avoided by taking appropriate measures including the road signage, online / automatic displays, etc.	Proposed road network has been classified into categories such as arterials, sub-arterials, Distributor / collectors Roads, Local / Access Roads, and NMT routes with respect to proposed right of way for roads. The Road width of 6m, 12m, 18m, 24m, 30m and 45 m ROW are developed based on ABD layout and engineering requirements.	<p>Observation during the site visit:</p> <p>During the visit, it is noted that the project is in construction phase. The PP furnished the details of proposed road network.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(11)	PP should ensure to provide car parking as proposed for Commercial, Residential, PSP/Utilities along with individual plots and common parking.	<p>This service directs the vehicles entering the ABD-Area to the designated parking facility.</p> <p>The service indicates, through digital signage, the way to reach the car park, and displays useful information such as number of available spaces. Increased security for the car park can be enabled by having automatic</p>	<p>The PP agreed to comply with the condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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(12)	Necessary parking space to meet with the NBC norms or state bye-laws for project of this magnitude whichever is higher shall be provided. The space provided for the parking shall not be utilized for other purposes.	<p>registration of the license plate number of the cars entering and exiting the parking area. The car park access system could be integrated with Integrated CCC 's smart card (for residents and business users) and the temporary access cards (for visitors).</p> <p>Wireless Outdoor Parking Guidance System provides cost-effective solution, which detects presence of vehicle by analysing the change in magnetic field sensors installed underground or proximity sensors in each parking slot to identify if the slot is occupied or vacant, and reports to the local car park access control system. This information leads motorists to the nearest available parking space through multiple display boards / space indicators. Also, this information is made available through smart mobile app.</p>	<p>The PP agreed to comply with the condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(13)	The project proponent will provide dedicated parking space within plot area of project for the parking of the staff bus fleet. These buses shall be always parked within project campus when off-road and shall not block the approach road to the site or any other roads in the region.	<p>registration of the license plate number of the cars entering and exiting the parking area. The car park access system could be integrated with Integrated CCC 's smart card (for residents and business users) and the temporary access cards (for visitors).</p> <p>Wireless Outdoor Parking Guidance System provides cost-effective solution, which detects presence of vehicle by analysing the change in magnetic field sensors installed underground or proximity sensors in each parking slot to identify if the slot is occupied or vacant, and reports to the local car park access control system. This information leads motorists to the nearest available parking space through multiple display boards / space indicators. Also, this information is made available through smart mobile app.</p>	<p>The PP agreed to comply with the condition.</p> <p>In view of the information furnished by the PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(14)	<p>For Energy Conservation PP should Ensure to implement as committed:-</p> <ul style="list-style-type: none"> • Characteristics of glass which will be used by the individual developer, should be in line with E.C.B.C. guidelines & IGBC guidelines. • Solar panels over the light posts, bus stands and toilets within the street section allow capturing of solar energy. 	<p>Total parking area calculated for ABD area is 5,28,026 sqm distributed.</p> <p>Commercial- 261725 sqm, Residential- 212571 sq.m, PSP/Utilities- 53731 sqm multi-level car parking, Basement Parking, Podium Parking are the provisions made for parking.</p> <p>✓ Characteristics of glass which will be used by the individual developer, should be in line with E.C.B.C. guidelines & IGBC guidelines.</p> <p>✓ The passive solar architectural features will be</p>	<p>Observation during the site visit:</p> <p>During the visit, the PP furnished the details of proposed energy conservation measures. The PP informed that E.C.B.C. guidelines & IGBC guidelines will be followed.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.</p>

<ul style="list-style-type: none"> • The shading will be provided by individual developers in line with E.C.B.C guidelines. • Individual developers would be using CFC and HCFC free chillers, if required • Smart solar proposals are proposed in order to reduce the grid demand and • Smart Street lighting system with LED fixture for outdoor which reduce the energy consumption. • Installation of smart meter for real time energy tracking, load forecasting, time varying Rates, demand response, real time outage detection and restoration notification, dynamic voltage control, and to enhanced customer service. • All building lighting should be designed as per ECBC. Use of Automatic power factor correction (APFC) panels to improve power factor. • Provide the standby power from the 	<p>developed by individual plot developer in-line with E.C.B.C guidelines.</p> <ul style="list-style-type: none"> ✓ Solar panels over the light posts, bus stands and toilets within the street section allow capturing of solar energy. ✓ The shading will be provided by individual developers in line with E.C.B.C guidelines. ✓ Individual developers would be using CFC and HCFC free chillers, if required. <p>Intelligent street lighting systems adapt lamp brightness to the prevailing conditions and ensure that the streets are illuminated only as brightly as current traffic volumes require and do not operate only on time (Day/Night) based switching. Each group of streetlights can be controlled by the central system or a street cabinet, enabling optimal energy usage through basic on/off switching or dimming. The ON/OFF Control configuration includes:</p> <ul style="list-style-type: none"> ✓ Segment gateway. ✓ Bank relay to centrally control streetlights. ✓ Optional Meter for measuring consumption. ✓ Smart Lights central management software. ✓ Streetlights are one of the most important public assets. Management of Street lights is one of the key 	<p>AGREED TO COMPLY</p>
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	<p>solar energy and sizing of solar water heating systems,</p> <ul style="list-style-type: none"> The project proponent shall install the electric utilities / devises, which are energy efficient and meeting with the Bureau of Energy Efficiency norms, wherever applicable. 	<p>components of any Smart City program. Smart Street Light control and management System forms network of streetlights using IoT enabled devices and advanced wireless communication technologies.</p>	
(15)	Air Quality and Noise:-		<p>In view of the information furnished by PP for all sub-conditions and as per the site observations, the overall compliance of the stipulated condition may be considered as partly complied.</p> <p>PARTLY COMPLIED</p>
(a)	<p>Dust, smoke & debris prevention measures such as wheel washing, screens, barricading & debris chute shall be installed at the site during construction including plastic/ tarpaulin sheet covers for trucks bringing in sand & material at the site.</p>	<p>Agreed, all the precautions will be takes to control the dust emission from many activities during development and operation. A team will be deputed to monitor the pollution status and implementation of sufficient measurement to control additional pollutants. Ambient air quality results of area are enclosed in report.</p>	<p>Observation during the site visit:</p> <p>During the visit, it is noted that the project is in construction phase. It was noted that barricading has been provided. The PP further agreed to comply with the sub-condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(b)	The exhaust pipe of the DG set if	Noted. It will be ensured to height of DG stack should be	The PP agreed to comply with the sub-

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	installed must be minimum of 10 mtr away from the building or in case it is less than 10m away, the exhaust pipe shall be taken up to 6m above the building.	6m above from rooftop as per CPCB norms.	condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
(c)	Monitoring of Ambient Air Quality, Noise level monitoring, ground and surface water monitoring through-out the construction phase of the project shall be carried out and results shall be prominently displayed at the site. The location of Ambient Air Quality Monitoring Stations and its frequency shall be decided in consultation with MPPCB.	We are submitting all required parameters results attached as annexure.	The PP stated that they are submitting all required parameters results as annexure. However, the AAQ, noise level monitoring, ground and surface water monitoring reports are not found with the compliance report. The PP should furnish the monitoring reports as monitored by MoEF/NABL accredited agency. In view of the above, the stipulated sub-condition is considered as partly complied till the submission of monitoring reports. PARTLY COMPLIED
(16)	Green belt :-		In view of the information furnished for all sub-conditions by PP and as per the site observations, the overall compliance of the stipulated condition may be considered as partly complied.

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			PARTLY COMPLIED
(a)	PP should ensure to develop 23.53 ha land for dedicated green belt.	<p>About 23.53 ha land is earmarked for dedicated green belt development. Some of the existing trees would be either protected or transplanted within the ABD area. Other trees shall be cut, and compensatory trees shall be planted as per the BMC guidelines. Over and above the dedicated green belt, each plot will also have green and open spaces as per the project DCR. It is proposed to have native species for plantation only.</p> <p>According to the spacing requirements provided in below plant list, approximate numbers of trees/plants need to be installed along the roads and green areas within the project site are along trunk roads – 6000 nos.</p> <p>List of plant species for green belt is given in the EIA report.</p>	<p>Observation during the site visit:</p> <p>During the visit, it was noted that green belt development is in progress.</p> <p>However, the PP should provide the detail of greenbelt developed so far. The PP should submit a time targeted action plan to achieve 23.53ha green belt.</p> <p>In view of the above, the stipulated sub-condition is considered as partly complied.</p> <p>PARTLY COMPLIED</p>
(b)	Explore the possibilities to transplant the existing trees within the ABD areas. Wherever the trees shall be cut the compensatory trees should be planted as per the BMC guidelines.	<p>Presently there are 6080 Trees and shrubs as per the Tree survey conducted within the project site. There are considerable large trees. Some of the existing trees would be either protected or transplanted within the ABD area. Other trees shall be cut, and compensatory trees shall be planted as per the BMC guidelines.</p> <p>Approval will be obtained from concerned authorities for tree cutting and as well as plantation. Plantation will be done as per the consultation with pollution board</p>	<p>Observation during the site visit:</p> <p>During the visit, the PP informed that some of the existing trees would be either protected or transplanted within the ABD area. Other trees shall be cut, and compensatory trees shall be planted as per the BMC guidelines.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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(c)	Explore the possibility to increase number of trees planted in the project area along the road, around open space area, parking area and other amenities. Trees of indigenous local varieties like Neem, Peepal, Kadam, Karanj, Kachnaar, Saptparni etc.	and locals and local species will be preferred. Green belt planning and it's map is attached as annexure. Tree cutting permission is also attached as annexures.	<p>Observation during the site visit:</p> <p>During the visit, the PP informed that over and above the dedicated green belt, each plot will also have green and open spaces as per the project DCR. It is proposed to have native species for plantation only.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(d)	Every effort should be made to protect the existing trees on the plot.		<p>Observation during the site visit:</p> <p>The PP informed that some of the existing trees would be either protected or transplanted within the ABD area.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(e)	The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.		<p>The PP agreed to comply with the sub-condition.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p>

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			AGREED TO COMPLY
(f)	Prior permission from the Municipal Corporation shall be obtained for the cutting of the existing trees before site.		<p>Observation during the site visit:</p> <p>During the visit, the PP informed that approval will be obtained from concerned authorities for tree cutting.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(g)	The green belt along the periphery of the plot shall be provided with local species, The open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous variety,		<p>The PP agreed to comply with the sub-condition.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(h)	The area earmarked as green area shall be used only for greenbelt and shall not be altered for any other purpose.		<p>The PP agreed to comply with the sub-condition.</p> <p>In view of the submission by PP, the stipulated sub-condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(17)	The Environment Clearance is recommended based on the submitted	Noted.	The PP noted the condition for

	<p>master plan approved by the UADD (Urban Development & Housing Deptt. Gol MP). However, the project proponent will get approval of the individual building plans from the concern deptt prior commencement of the construction of individual block while incorporating the suggestions made by the SEAC during the appraisal process and the project proponent shall also comply with the provisions of the EIA Notification, 2006, as amended from time to time, for this purpose.</p>	<p>Approved master plan is enclosed as Annexure.</p>	<p>compliance. NOTED</p>
(18)	<p>All the commitments / undertakings given to the SEIAA/SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.</p>	<p>Noted and will be complied</p>	<p>The PP noted and agreed to comply with the condition. However, the point-wise compliance status of the commitments / undertakings given to the SEIAA/SEAC during the appraisal process is yet to be furnished by the PP. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied. PARTLY COMPLIED</p>

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(19)	A prior clearance from Water Supply, Water Resources and lake division, Bhopal Municipal Corporation Department MP, etc. shall be obtained before constructing any barrage / lake front/drain which are the part of the project. All the recommendations / conditions of such permissions specifically with respect to environmental protection, conservation and management shall be strictly adhered to.	Total water demand for the ABD area comes around 20.74 MLD. Source of water will be Kolar water dam followed by water treatment at Kolar plant. Water balance and demand table is enclosed as annexure.	However, the PP should clarify regarding clearance from Water Supply, Water Resources and lake division, Bhopal Municipal Corporation Department MP. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied. PARTLY COMPLIED
(20)	Necessary permissions from Air Port Authority of India should be obtained if necessary.	Noted.	Noted for compliance NOTED
(21)	For establishing the hospitals, nursing homes etc at the earmarked site, PP has to apply separately for Prior EC before the start of construction.	Noted.	Noted for compliance NOTED
(22)	Common utilities like drinking water facility, toilets etc. shall be provided on each floor with adequate signage thereof. Adequate distance shall be maintained between the drinking water and toilet blocks.	Noted and will be complied.	The PP agreed to comply with the condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply.

			AGREED TO COMPLY
(23)	Necessary emergency lighting system along with emergency power back up system shall be provided. In addition, emergency public address system arrangement and signage for emergency exit route shall be provided on each floor.	All arrangements according to Highrise permission have been implemented during the construction at site. Highrise permission is enclosed as annexures	<p>During the visit, the PP informed that all arrangements according to highrise permission is being implemented during the construction at site.</p> <p>However, the PP should provide the elaborate details of the stipulated condition provision of emergency lighting system, emergency power back up system, emergency public address system etc.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied till the submission of the details.</p> <p>PARTLY COMPLIED</p>
(24)	Risk estimation will be carried out for the project and disaster management plan shall be prepared.	During a disaster or emergency, a smart city must maintain operations required to address time-sensitive, disaster-specific issues. No plan can anticipate or include procedures to address all the human, operational and regulatory issues. Essential business transactions must function, addressing needs assessment, communication, volunteer outreach and coordination, grant applications, and community assistance under rapidly changing circumstances. There	<p>The copy of detailed Disaster Management Plan is yet to be furnished by the PP.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied.</p>

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		is an applied case of the technology to reinforce the disaster prevention that is one of the roles of the ICT in smart sustainable cities. During a disaster or emergency, it is sometimes very difficult to get an accurate real time assessment of the situation on the ground.	PARTLY COMPLIED
(25)	Environment Management Cell as submitted shall be formed during operation phase which will supervise and monitor the environment related aspects of the project including incremental pollution loads on the ambient air quality, noise and water quality periodically to ensure that the same meet with the best as committed.	Letter for the establishment of Environmental cell is attached as annexure.	<p>Observation during the site visit:</p> <p>It is noted that Environment Management Cell has been established.</p> <p>The PP furnished the details during the visit.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as complied.</p> <p>COMPLIED</p>
(26)	No further expansion or modifications in the project shall be carried out without prior approval of the MoEF/SEIAA, as the case may be. In case of deviations or alterations in the project proposal from those submitted to MoEF/ SEIAA/ SEAC for clearance, a fresh reference shall be made to the SEIAA/ SEAC to assess the adequacy of conditions imposed and to	Agreed.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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	add additional environmental protection measures required, if any.		
B.	<u>Specific Conditions as recommended by SEAC</u>		
(A)	PRE-CONSTRUCTION PHASE		
(27)	During construction and demolition of old structures, the entire area should be covered with minimum 12 feet MS sheets and due care should be taken for noise and vibration control during construction & demolition work. Curtaining of site should also be carried out to protect nearby habitat.	Noted, it has been ensured to cover the demolition structure or construction structure to avoid the noise and vibration issues. Water sprinkling and dust cleaning pics are attached as annexure.	Observation during the site visit: During the visit, the PP informed that they are ensuring to cover the demolition structure or construction structure to avoid the noise and vibration issues. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress. COMPLIANCE IN PROGRESS
(28)	For dust suppression measures such as regular sprinkling of water should be undertaken.	Water demand for green spaces and water sprinkling is estimated up to 1.27 MLD and it will be ensured for regular water sprinkling during construction period.	Observation during the site visit: During the visit, it was noted that water sprinkling is being undertaken for dust suppression. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress.

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			COMPLIANCE IN PROGRESS
(29)	PP will obtain other necessary clearances/NOC from respective authorities.	All permission have been attached as annexure	The PP furnished the copy of Consent to Establish. In view of the submission by PP, the stipulated condition may be considered as complied. COMPLIED
(30)	Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structure to be removed after completion of the period.	Agreed. Temporary shelters have been provided with necessary infrastructure and facilities within the site premises.	Temporary shelters have been provided by the PP with necessary facilities. The PP further, agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
(31)	Topsoil (upper 30 cm) will be removed prior to commencement of bulk earthwork and preserved onsite for reuse in landscape development within the project area.	Noetd, it will be store in higher elevated area in the project site and will be used in landscaping and gardening purposes.	Observation during the visit:- During the visit, it is noted that the project is in construction phase. The PP stated that topsoil will be store in higher elevated area in the project site and will be used in landscaping and gardening purposes. In view of the submission by PP, the

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			<p>stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(32)	As proposed, the cut and fill plan should ensure that all the excavated earth material will be utilized within the project boundary for filling purpose during construction and no soil/muck shall be disposed of outside the project area.	Noted.	<p>Noted for compliance</p> <p>NOTED</p>
(33)	Minimum clearance of vegetation shall be carried out and the vegetative cover shall be redeveloped wherever possible.	Agreed.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(34)	<p>For dust mitigation measures following measures shall be adopted:</p> <ul style="list-style-type: none"> • Roads leading to or at construction sites must be paved and blacktopped (i.e. metallic roads). • No excavation of soil shall be carried out without adequate dust mitigation measures in place (such 	<p>Noted. PUC Certificates are attached</p> <p>Noted.</p>	<p>Observation during the visit:-</p> <p>It is noted that the roads are paved and blacktopped</p> <p>Noted by PP for compliance</p>

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	<p>as water sprinklers) and dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.</p> <ul style="list-style-type: none"> • No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered. • Wind-breaker of appropriate height considering the quantum of construction work (minimum 03 meters) shall be provided. • Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste is prohibited. • No uncovered vehicles carrying construction material and waste shall be permitted. • Construction and Demolition Waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site. 	<p>Noted. We are maintaining accordingly, Water sprinkling and dust cleaning pics are attached as annexure.</p> <p>Noted.</p> <p>Noted.</p> <p>Noted, EMC team will ensure only PUC certified covered vehicles allowed for transportation and construction activities.</p> <p>Noted. Site will be covered before demolishing the structure to prevent the dust emission.</p>	<p>Noted by PP for compliance</p> <p>In view of the submission by PP, the overall compliance of the stipulated</p>
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			condition is considered as noted. NOTED
(35)	The natural drainage system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape and other sustainable urban drainage systems are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible for which minimum cutting and filling should be done.	<p>Management of storm water within the site is planned as far as possible along the natural topography pattern. Only essential changes to the existing drainage are proposed.</p> <p>The HFL of the trunk drain in which proposed drainage system (drains along the internal roads) is discharging should be lower than the IL of the incoming drain. The proposed layout of the storm water drainage scheme is planned along the sides of the main arterial roads and peripheral boundary. Individual plot developer is expected to connect their internal drains to these main drains planned for the project area.</p>	<p>Observation during the site visit:</p> <p>During the visit a small drain observed along the boundary of the construction site. It is noted that to facilitate the construction activity hume pipes are provided to the drain to maintain the flow.</p> <p>However, the PP should ensure & provide adequate size of channel for peak rainfall during monsoon period.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition may be considered as partly complied.</p> <p>PARTLY COMPLIED</p>
(36)	Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed within the project boundary taking the necessary precautions for general safety and health aspects of people.	Noted.	Noted for compliance NOTED

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(37)	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals from the MP Pollution Control Board.	Household Hazardous waste will be segregated from municipal solid waste and treated separately in accordance with the Hazardous Waste (Management and Handling) Rules, 2016.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
(B) CONSTRUCTION PHASE			
(38)	Use of environment friendly materials in bricks, blocks and other construction materials, shall be used in the construction as per the provision laid down in Fly Ash Notification of September, 1999 and amended as on 27th August 2003 and 25 th January, 2016.	Building material details with lab reports are attached as annexure	Observation during the site visit: During the visit, it is noted that the PP is using the Portland Pozzolana Cement (PPC), Autoclaved Aerated Concrete (AAC) blocks and other construction materials as per the provisions. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress. COMPLIANCE IN PROGRESS
(39)	During construction phase, a settling tank should be provided before final discharge of the effluent.	Noted.	Noted for compliance NOTED
(40)	The diesel generator sets to be used during construction phase shall be low	Noted.	Noted for compliance

	sulphur diesel type and shall conform to the standards prescribed for air and noise emissions under E(P) Act, 1986.		NOTED
(41)	PPE's such as helmet, ear muffs etc should be provide to all the workers.	Image and details are attached as annexure.	<p>Observation during the site visit:</p> <p>During the visit, it is noted that PPE's have been provided to the workers.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as complied.</p> <p>COMPLIED</p>
(42)	Fire extinguishers should be provided on site during construction period.	Pics and Nocs are attached	<p>Observation during the site visit:</p> <p>It is noted that Fire extinguishers have been provided by the PP.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as complied.</p> <p>COMPLIED</p>
(43)	Properly tuned construction machinery and good condition vehicles (low noise generating and having PUC certificate) should be used.	Noted.	<p>The PP furnished the copy of PUC. The PP further noted the condition for compliance.</p> <p>NOTED</p>

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(44)	Waste construction material should be recycled as far as possible and remaining should be disposed off at a designated place in consultation with the local authority.	Noted.	Noted for compliance NOTED				
(45)	Peripheral plantation all around the project boundary shall be carried out using tall saplings of minimum 2 meters height of species which are fast growing with thick canopy cover preferably of perennial green nature. As proposed in the landscape plan & EMP a minimum of 30,000 no's of trees will be planted. PP will also make necessary arrangements for the causality replacement and maintenance of the plants. 23.53 ha land is earmarked for dedicated green belt development.	About 23.53 ha land is earmarked for dedicated green belt development. Some of the existing trees would be either protected or transplanted within the ABD area. Other trees shall be cut, and compensatory trees shall be planted as per the BMC guidelines. Over and above the dedicated green belt, each plot will also have green and open spaces as per the project DCR. It is proposed to have native species for plantation only.	Observation during the site visit: During the visit, it is noted that the green belt development is in progress. However, the PP should provide the detail of greenbelt developed so far. The PP should also ensure to develop peripheral plantation all around the project boundary. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied. PARTLY COMPLIED				
46.	The proposed land use of the project is as follows:-	Noted.	NOTED				
<table border="1"> <thead> <tr> <th data-bbox="309 1161 412 1230">S No</th> <th data-bbox="412 1161 837 1230">Land Use Categories</th> <th data-bbox="837 1161 1368 1230">Existing (Amended Land Use)</th> <th data-bbox="1368 1161 1897 1230">Proposed Land Use</th> </tr> </thead> </table>				S No	Land Use Categories	Existing (Amended Land Use)	Proposed Land Use
S No	Land Use Categories	Existing (Amended Land Use)	Proposed Land Use				

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		Area(ha)	(%)	Area(ha)	(%)
1.	Residential	91.23	65	45.67	33
2.	Commercial	8.09	6	22.14	16
3.	PSP+Utility	8.31	6	11.07	8
4.	Green/Open Spaces	10.54	8	23.53	17
5.	Roads	20.22	12	35.98	26
Total		138.40	100.0	138.40	100.0

(47)	MSW storage area should have 48 hours storage capacity and MSW should be disposed off at a designated place in consultation with the local authority.	<p>The waste generated accounts the various population and areas within project boundary (Residential, Floating, Open spaces and Roads) which can overall contribute to the waste generation till 2027. For the collection aspects, the waste generation phase wise and its further bifurcation for effective treatment & disposal is proposed in the SWM plan.</p> <p>It is proposed that there shall be two system of waste management of AWC within the project boundary. The collection station for government housing is proposed on plot no. 21. The same shall be linked with other projects having a capacity of 10TPD.</p>	<p>Observation during the site visit:</p> <p>The PP furnished the details of proposed AWC storage area designated area (plot no. 21 & 93).</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(48)	For handling of Wet Waste, Bio-Methanation Plant of (2X10 T and 5T) capacity is proposed and the generated inerts shall be transferred to landfill site with the approval of competent	<p>The rest of ABD area will be catered by another separate Collection station which will be located on plot</p>	<p>The PP should provide the details of Bio-Methanation Plant as stipulated in the condition.</p> <p>In view of the information furnished by PP and as per the site observations</p>

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	authority.	93 as per the Master Plan. The said collection station will be having a capacity of 50 TPD.	noted above, the stipulated condition is considered as partly complied. PARTLY COMPLIED									
(49)	For Automated Waste Collection System following plots shall be kept aside: <table border="1" data-bbox="304 424 792 635"> <thead> <tr> <th>S No.</th> <th>Plot No.</th> <th>Area</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>21</td> <td>5756 sqm</td> </tr> <tr> <td>2</td> <td>93</td> <td>8041 sqm</td> </tr> </tbody> </table>	S No.	Plot No.	Area	1	21	5756 sqm	2	93	8041 sqm	93 as per the Master Plan. The said collection station will be having a capacity of 50 TPD.	Observation during the site visit: The PP furnished the details of proposed AWC system designated area at plot no. 21 & 93. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
S No.	Plot No.	Area										
1	21	5756 sqm										
2	93	8041 sqm										
(50)	Strom water drainage system shall be pervaded.	Noted, proposed in EIA also.	Noted for compliance NOTED									
(51)	Provision for physically challenged persons be made so that they easily excess pathway/derive way for their vehicles.	Pics of Provision for physically challenged persons are attached as anxures	Observation during the site visit: It is noted that the project is in construction phase. The PP furnished the details of provisions for physically challenged persons. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply.									

			AGREED TO COMPLY
(52)	For better traffic management optimum numbers of roads in the outskirts and within the city area should be provided. Since this project will attract huge inflow & outflow of traffic and to avoid traffic congestion flyovers at Jawahar chowk, Roshanpura and Mata Mandir traffic junctions shall be provided.	<p>Noted.</p> <p>The proposed utilities will be placed below the central medians and as well as under the footpaths, landscape belt corridor depending on the space requirement for each utility, if required then under road portion (Carriageway and Cycle Track). This methodology will reduce the requirement of additional ROW (right of way) to accommodate the services.</p> <p>The road markings and road signs are to be provided as per relevant IRC codes and Manual of Specifications. The lane markings and object markings are in accordance with Clause - 803 of -MORT&H. The road markings are in accordance with IRC: 35 - 2015 and the median kerb and kerb separator painting is in accordance with Clause 803.3 of -MORT&H. The road signs are in accordance with IRC 67 and the text for signboards is as per IRC 30.</p>	<p>The PP furnished the traffic management details.</p> <p>However, the PP should clarify regarding the provision of flyovers at Jawahar chowk, Roshanpura and Mata Mandir traffic junctions as stipulated in the condition.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied.</p> <p>PARTLY COMPLIED</p>
(53)	Provisions shall be made for Multi level car parking, Basement parking and Podium parking in an area of 5,28,026 sq.meter.	<p>Total parking area calculated for ABD area is 5,28,026 sqm distributed as:</p> <p>Commercial- 261725 sqm, Residential- 212571 sqm, PSP/Utilities- 53731 sqm. Multi-level car parking, Basement Parking, Podium Parking are the provisions made for parking.</p>	<p>Observation during the site visit:</p> <p>During the visit, the PP furnished the provisions for the parking.</p> <p>In view of the information furnished by PP, the stipulated condition is considered as agreed to comply.</p>

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			AGREED TO COMPLY
(54)	Smart street lighting with solar street lights shall be provided.	Noted as proposed.	Noted for compliance NOTED
(55)	Waste oil generated from the DG sets should be disposed off in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining authorization.	Noted.	Noted for compliance NOTED
(56)	Dual pipe plumbing system shall be provided for supplying fresh water (for drinking cooking and bathing etc) and recycled water for flushing, landscape irrigation etc..	Noted.	Noted for compliance NOTED
(57)	Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the all building plan.	Noted.	Noted for compliance NOTED
(58)	The local bye-law provisions on rain water harvesting should be followed and incase of ground water abstraction approval shall be taken from the CGWA.	Agreed.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as

			<p>agreed to comply.</p> <p>AGREED TO COMPLY</p>
(59)	<p>Presently there are 6080 Trees and shrubs as per the tree survey conducted within the project site out of which some of the existing trees would be either protected or transplanted within the ABD area and other trees shall be cut and compensatory trees shall be planted. Thus prior tree cutting, permission of competent authority must be obtained and compensatory plantation shall carry out as per the approval of competent authority.</p>	<p>Presently there are 6080 Trees and shrubs as per the Tree survey conducted within the project site. There are considerable large trees. Some of the existing trees would be either protected or transplanted within the ABD area. Other trees shall be cut, and compensatory trees shall be planted as per the BMC guidelines. Tree cutting permission will be taken from the concerned authorities before the commencement of work.</p>	<p>Observation during the site visit:</p> <p>During the visit, the PP stated that Some of the existing trees would be either protected or transplanted within the ABD area. Other trees shall be cut, and compensatory trees shall be planted as per the BMC guidelines. Tree cutting permission will be taken from the concerned authorities before the commencement of work.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(C)	POST CONSTRUCTION/OPERATIONAL PHASE		
(60)	<p>Fresh water requirement for the project shall not exceed 20.74MLD.</p>	Noted.	<p>Noted for compliance</p> <p>NOTED</p>
(61)	<p>For sewage and waste water treatment two STPs with total capacity of 5.6 MLD and 6.0 MLD shall be provided.</p>	Noted.	<p>Noted for compliance</p> <p>NOTED</p>

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(62)	Suitable number of road sweeping machines (minimum 10) shall be provided,	Noted.	Noted for compliance NOTED
(63)	Proper fire fighting arrangements in consultation with the fire department should be provided.	Noted.	Noted for compliance NOTED
(64)	Fund should be exclusively earmarked for the implementation of EMP through a separate bank account.	Noted.	Noted for compliance NOTED
(65)	Complete automation using SCADA system (Supervisory Control & Data Acquisition) and active leakage control and detection system should be installed.	Noted.	Noted for compliance NOTED
(66)	All building lighting will be designed as per Energy Conservation Building Code (ECBC) norms.	Noted.	Noted for compliance NOTED
(67)	Sludge from the onsite sewage treatment, including septic tanks, shall be collected and disposed off as per the prevailing laws/rules,	Noted.	Noted for compliance NOTED
(68)	As proposed in order to meet the standby power from the solar energy	Noted.	Noted for compliance

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	and sizing of solar water heating systems, 12% of total power shall be generated through roof top solar.		NOTED
(D)	ENTIRE LIFE OF THE PROJECT		
(69)	PP has proposed Rs. 74.00 Crore for EMP base Cost and O&M cost as 3.7 Crore per annum .	Agreed and EMC will ensure to implementation of work.	<p>The PP agreed to comply with the stipulated condition.</p> <p>However, the PP should provide the details of CAPEX and recurring expenditure made so far item wise.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
(70)	As proposed, 23.53 ha (17%)(previously mentioned as 8.5 %, amended vide letter no. 5367/SEIAA/20 dated 23.03.2020) area has earmarked of the total area of the ABD for the green belt development / plantation and the proposed species should also be planted in consultation with the forest department.	Noted.	<p>Observation during the site visit:</p> <p>During the visit, it is noted that the green belt development is in progress.</p> <p>However, the PP should provide the detail of greenbelt developed so far and time bound action plan to achieve 17% greenbelt.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied.</p>

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			PARTLY COMPLIED
(71)	The project authorities should comply with the provisions made in the Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016, Plastic Waste Management Rules 2016, e-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 etc.	Noted. Waste management will be done as per guidelines.	Noted for compliance NOTED
(72)	The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/ built-up area/ project area, addition with change in process and or technology and any change in product - mix In proposed mining unit shall require a fresh Environment Clearance.	Agreed.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY

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Standard Conditions (Annex-I)			
Sr. No.	EC Condition	Status of Compliance as submitted by the PP	Remarks of MoE&CC, Integrated Regional Office based on the compliance status furnished by the Project Proponent and the on-field observations of the site visit
A. Construction Phase			
1.	The construction site shall be provided with adequately barricades of at least 3m height on its periphery with adequate signage.	All sites barricading already have Been Done at construction site.	<p>Observation during the site visit:</p> <p>During the visit, it is noted that the provision for barricades have been made by the PP.</p> <p>In view of the above site observation, the stipulated condition is considered as complied.</p> <p>COMPLIED</p>
2.	All required sanitary and hygienic measures should be in place before starting any construction Work and are to be maintained throughout the project-phase.	Bhopal Smart city project have all provisions as per their Project planning.	<p>Observation during the site visit:</p> <p>The required sanitary facilities have been provided by the PP.</p> <p>However, the PP should ensure maintain these throughout the project-phase.</p> <p>In view of the above site observation, the stipulated condition is considered</p>

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			<p>as compliance in progress.</p> <p>COMPLIANCE IN PROGRESS</p>
3.	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</p>	<p>Agreed. Temporary shelters have been provided with necessary infrastructure and facilities within the site premises.</p>	<p>Observation during the site visit:</p> <p>During the visit, it was noted that temporary shelters have been provided with necessary infrastructure and facilities within the site premises.</p> <p>The PP further agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
4.	<p>Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to dust etc. shall be carried out. Periodic monitoring for exposure to respirable dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of dust on their health and precautionary</p>	<p>It is a part of our safety contract which is attached as annexure for your information.</p>	<p>Observation during the site visit:</p> <p>The PP informed that the provisions are a part of their safety contract. The PP furnished the copy of safety contract.</p> <p>However, the PP should provide the complete details of the condition with some sample copy of health records and awareness programmes details conducted for workers.</p> <p>In view of the above site observation, the stipulated condition may be</p>

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	measures like use of personal equipments etc. shall be carried out periodically.		considered as partly complied. PARTLY COMPLIED
5.	A First Aid Room will be provided in the project both during construction and operation of the project.	All parts of the project have their own first aid facility. All local government hospital are attached for the medical emergency	Observation during the site visit: First Aid Room has been provided by the PP. In view of the above site observation, the stipulated condition is considered as complied. COMPLIED
6.	All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.	All the topsoil excavated during construction activities has been utilized for the landscaping purpose. Detail plan and landscaping map is enclosed as annexure.	Observation during the site visit: During the visit, it is noted that the topsoil excavated during construction activities has been utilized for the landscaping purpose. In view of the above site observation, the stipulated condition is considered as compliance in progress. COMPLIANCE IN PROGRESS
7.	Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and	It is an Municipal area development project, as per our policy no muck waste will be disposed off outside of the project.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as

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	health aspects of people, only in approved sites with the approval of competent authority.		agreed to comply. AGREED TO COMPLY
8.	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	All the initial reports have been submitted with our EIA Report. Further a new contract is being generated for the periodical monitoring of all environmental parameters as per the stage wise project construction implementation.	Observation during the site visit: Soil and ground water testing reports are yet to be furnished by the PP. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied. PARTLY COMPLIED
9.	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they should not leach into the ground Water.	All precautions have already been implemented on site.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
10.	Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the M.P. Pollution Control Board.	Household Hazardous waste will be segregated from municipal solid waste and treated separately in accordance with the Hazardous Waste (Management and Handling) Rules, 2016	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply.

			AGREED TO COMPLY
11.	The diesel generator sets (if any) to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards	We are not using any DG Set at site for the construction purpose.	The PP informed that they are not using any DG Set at site for the construction purpose. In view of the submission by PP, the stipulated condition is considered as not applicable at present. NOT APPLICABLE
12.	The diesel required (if any) for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.	Accepted	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
13.	Wastewater generated from temporary labour tents will be diverted to the sewer network in the area.	We have already connected lines for the same.	The PP has complied with the stipulated condition. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as complied. COMPLIED
14.	No water logging should take place at any point during construction phase.	We are taking care of all these situations as per our construction management plan	Noted for compliance Noted

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15.	If the project site is located within the 100 km of Thermal Power Stations, then fly ash should be used as building material in the construction as per the provisions of Fly, ash Notification of September 1999 and amended as on 27 th August, 2003.	We are using PPC cement and AAC block for entire construction of the project. Material testing reports are attached as annexure.	<p>Observation during the site visit:</p> <p>During the visit, it is noted that the PP is using the Portland Pozzolana Cement (PPC) and Autoclaved Aerated Concrete (AAC) blocks containing fly ash.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress.</p> <p>COMPLIANCE IN PROGRESS</p>
16.	As far as possible ready mix concrete should be used in construction Work.	We have our own RMC plant photographs attached as annexure.	<p>Observation during the site visit:</p> <p>During the visit, it is noted that ready mix concrete is being used in construction Work.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress.</p> <p>COMPLIANCE IN PROGRESS</p>
17.	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only	We have all safety and maintenance provisions. Copy of PUC certificates are attached as annexure	<p>During the visit, the PP furnished the copy of PUC.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is</p>

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	during non-peak hours.		considered as compliance in progress. COMPLIANCE IN PROGRESS
18.	Ambient noise levels-should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/ MPPCB.	We are trying to minimize noise level at the day time construction work. All site barricading have already been done. Machineries are well maintained and documentation for the same have been done under contractor agreement.	Observation during the site visit: During the visit, it was noted that barricading has been done by the PP. However, the noise monitoring reports as monitored by MoEF/NABL approved agency are yet to be furnished by the PP. In view of the above site observation, the stipulated condition is considered as partly complied. PARTLY COMPLIED
19.	Storm water control and its use should be as per CGWB and BIS standards for various applications.	Detailed RWH/Storm Water plan is attached as annexure.	The PP submitted the copy of RWH/Storm Water plan. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
20.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.	We are using RMC for our entire project construction.	Observation during the site visit: During the visit, it is noted that ready mix concrete & other provisions are being taken in construction Work. In view of the information furnished by

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			<p>PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress.</p> <p>COMPLIANCE IN PROGRESS</p>
21.	Care shall be taken during the wet drilling activities.	Accepted , it will be taken care as required.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
22.	Spread of contaminated water should be prevented by installing temporary barriers of G.I Sheets.	All site barricading already have been done.	<p>The PP should clarify regarding the compliance of the stipulated condition & the provision of temporary barriers of G.I Sheets</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied.</p> <p>PARTLY COMPLIED</p>
23.	To prevent surface and ground water contamination by oil/grease, leak proof containers shall be used for storage and transportation of oil/grease. The floors of oil/grease handling area will be kept	Accepted , it will be taken care as required.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p>

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	effectively impervious.		AGREED TO COMPLY
24.	On-site burning of waste material will not be permitted.	Accepted ,	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
25.	Ground water should not be used during construction phase. Private tanker water suppliers may be asked to supply water during construction phase.	We are obtaining construction phase water supply from surface tanker water supply system of BMC itself.	Observation during the site visit: It is noted that the project is in construction phase. The PP informed that they are obtaining construction phase water supply from surface tanker water supply system of BMC. The PP is not using ground water. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as compliance in progress. COMPLIANCE IN PROGRESS
26.	Commitments towards CSR have to be followed strictly.	All CSR work implemented photographs by Smart city have been attached as annexure.	The PP furnished the news papers & website articles for the CSR activities. However, the PP should furnish the last 3 yearly CSR expenditure details activity

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			<p>wise in tabular form.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied.</p> <p>PARTLY COMPLIED</p>
27.	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.	Accepted , it will be taken care as required.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
28.	Wherever possible, the area around the STP/ETP should be surrounded with dense green belt.	Accepted ,	<p>The PP agreed to comply with the stipulated condition</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
29.	To reduce the electricity consumption and load on air conditioning, high quality double glass with special reflective Coating in windows should be promoted.	Accepted , it will be taken care as our planning.	<p>The PP agreed to comply with the stipulated condition</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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30.	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.	Solar provisions have already been included for the renewable source of energy. It is a main feature for the smart city concept.	<p>The PP agreed to comply with the stipulated condition</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
31.	Opaque Wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.	All ECBC norms have been adopted for the smart city project.	<p>The PP informed that all ECBC norms have been adopted for the smart city project.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
32.	Approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake; adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.	We are following NBC and already obtained approval from high rise committee.	<p>Observation during the site visit:</p> <p>During the visit, the PP informed that the buildings and structures are designed as per NBC. The approval is already been taken.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as complied.</p> <p>COMPLIED</p>

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B.	Operation Phase		
1.	The installation of the Sewage Treatment Plant (STP) as submitted by PP in the office of SEIAA should be certified by an independent expert and a report in this regard should be submitted to the Regional office of the Ministry of Environment & Forest, Gol before the project is commissioned for operation. Treated effluent discharge from STP shall be recycled/reused to the maximum, extent possible. Treated effluent shall conform to the norms and standards of the M.P. Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.	Accepted , it will be taken care as required.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
2.	Treated waste water should not be used for air conditioning.	Accepted , it is an ABD project	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
3.	Treatment of 100% grey water by decentralized treatment should be done.	Accepted	The PP agreed to comply with the stipulated condition.

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			<p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
4.	The bio-medical waste (if applicable) generated should be disposed off as per the provisions of Bio-medical waste (Management and Handling) Rules 1988 as amended till date.	Accepted.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
5.	Provision of separate entrance / exit gate should be made for collection of segregated bio-medical waste (if applicable) from the storage area.	Accepted.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
6.	The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material as per CPCB norms.	It will be implemented with Bhopal Municipal Corporation planning for MSW disposal.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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7.	Diesel power generating sets if proposed as source of back up power for elevators in common area illumination during operation phase should be of enclosed type and confirm to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height heeded for the combined capacity of all proposed DG sets. Low sulphur diesel must be used. The location of the DG sets may be decided with in consultation with Madhya Pradesh Pollution Control Board.	we are not using any DG set for the construction purpose. In our operational phase we will taken care of all standards.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
8.	No water logging should take place at any point during operation phase.	Accepted, we have done all necessary arrangements for the same.	The PP agreed to comply with the condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
9.	The Project Proponent shall explore the possibility of using solar energy wherever possible.	We have provisions for the same in our smart city project planning.	The provision for use of solar energy has been made in the smart city project planning. The PP agreed to comply with the condition.

			<p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
10.	Provision for plantation has to be made as per Madhya Pradesh Bhumi Vikas Niyam 1984.	Details attached as annexure	<p>However, the PP should submit the green belt details developed so far.</p> <p>In view of the submission by PP and site observation noted above, the stipulated condition is considered as partly complied.</p> <p>PARTLY COMPLIED</p>
11.	Any hazardous waste generated during operation phase, should be disposed off as per applicable rules and norms with necessary approvals of the M.P. Pollution Control Board.	Accepted.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
12.	Noise should be controlled to ensure that it does not exceed the prescribed standards of CPCB.	Accepted.	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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13.	Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.	We have a well-planned storm water drainage system. Details attached as annexure.	The PP should clarify regarding the compliance of the stipulated condition & provision of weep holes. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied. PARTLY COMPLIED
14.	Rain water Harvesting for roof run-off and surface run-off, should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging Should be kept at least 5 mts. above the highest ground water table.	We have a well-planned RWH system. Details attached as annexure	Observation during the site visit: It is noted that the project is in construction phase. The visit to the rain water harvesting structure/recharging pits was undertaken. The PP further agreed to comply with the stipulated condition. In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
15.	The ground Water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.	We are not using ground water in our project however It will be done as required.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as

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			<p>agreed to comply.</p> <p>AGREED TO COMPLY</p>
16.	<p>Traffic congestion near the entry and exit points from the roads, adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.</p>	<p>We have given details planning in our project report attached as annexure.</p>	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
17.	<p>A Report on the. Energy conservation. measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Regional office of Ministry of Environment & Forest, Gol in three months time.</p>	<p>DPR is attached for the same as annexure.</p>	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
18.	<p>Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per</p>	<p>DPR is attached for the same as annexure.</p>	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>

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	the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination: Use of solar panels may be done to the extent possible.		
19.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.	Planning is given under the DPR attached as annexure	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
20.	The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this. area	Accepted.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
21.	Ozone Depleting Substances (Regulation & Control) Rules shall be-followed while designing the air conditioning system (if any) of the project.	Accepted it shall be taken care.	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
C.	Others		

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1.	All activities / mitigative measures proposed by PP in Environmental Impact Assessment (if applicable) and approved by SEAC must be ensured.	We are following all our smart city guidelines for the implementation of the project.	<p>The PP should submit the point-wise compliance status of the measures proposed in Environmental Impact Assessment.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied till the submission of the details.</p> <p>PARTLY COMPLIED</p>
2.	All activities/ mitigative measures proposed by PP in Environmental Management Plan and approved by SEAC must be ensured.	We are following all our smart city guidelines for the implementation of the project. DPR of the smart city project is attached	<p>The PP should submit the point-wise compliance status of the measures proposed in Environmental Management Plan.</p> <p>In view of the information furnished by PP and as per the site observations noted above, the stipulated condition is considered as partly complied till the submission of the details.</p> <p>PARTLY COMPLIED</p>
3.	All parameters listed in Environmental Monitoring Plan approved by SEAC must be monitored at approved locations and frequencies.	Agreed , it will be submitted accordingly	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p>

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			AGREED TO COMPLY
4.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF, CPCB and other Govt. agencies from time to time.	Agreed , it will be followed accordingly	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
5.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, and its Regional Office located at Bhopal.	Noted it will be done as per the Government policies.	The PP should submit the details of funds earmarked for EMP. The details of CAPEX with last 3 years recurring cost should also be submitted. In view of the above site observation, the stipulated condition may be considered as partly complied. PARTLY COMPLIED
6.	The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.	Noted & agreed	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
7.	The Environmental Clearance shall be valid for a period of five years from the	Noted	NOTED

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	date of issue of this letter.		
8.	The project proponent shall also submit six monthly reports on June and December of each calendar year on the status of compliant of the stipulate EC conditions including results of monitored data to the regulatory Authority in hard and soft copies.	Accepted It will be done accordingly	<p>It is noted that the six monthly compliance reports was not submitted regularly and timely by the PP.</p> <p>The PP should ensure to submit the six monthly reports regularly.</p> <p>In view of the above observation, the stipulated condition is considered as partly complied.</p> <p>PARTLY COMPLIED</p>
9.	The Regional Office, MoEF, Gol, Bhopal and MPPCB shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan and other documents information should be given to Regional Office of the MoEF, Gol at Bhopal and MPPCB.	Agreed	<p>The PP agreed to comply with the stipulated condition.</p> <p>In view of the submission by PP, the stipulated condition is considered as agreed to comply.</p> <p>AGREED TO COMPLY</p>
10.	The Project Proponent shall inform to the Regional Office, MoEF Gol Bhopal and MPPCB regarding date of financial closures and final approval of the project by the concerned authorities and	Noted.	<p>Noted for compliance</p> <p>NOTED</p>

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	the date of start of land development work.		
11.	In the case of expansion or any change(s) in the scope of the project, the project shall again require prior Environmental Clearance as per EIA notification, 2006.	Agreed	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
12.	The SEIAA of M.P. reserves, the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection), Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Accepted	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
13.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives. Fire Department, Civil Aviation Department; Forest Conservation Act, 1980 and wildlife (Protection) Act, 1972 etc. shall be obtained (as and when applicable),	Accepted	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY

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	by the project proponent From the respective competent authorities.		
14.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act1931, the Environment (Protection) Act, 1986, the Public liability (Insurance) Act. 1991 and EIA Notification 2006.	Agreed	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
15.	The proponent shall upload the status of compliance of the stipulated EC conditions including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location, near the main gate of the company and in the public domain.	It has already been uploaded on Bhopal smart city website. We are submitting the periodical compliance reports to the concerned authorities.	It is noted that the six monthly compliance reports was not submitted regularly and timely by the PP. Further, the monitoring reports as monitored by MoEF/NABL approved laboratory are yet to be furnished by the PP. In view of the above observation, the stipulated condition is considered as partly complied. PARTLY COMPLIED

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16.	The environmental statement for each financial year ending 31st March in form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of MoEF.	Accepted	The PP should clarify regarding the compliance of the stipulated condition. In view of the above site observation, the stipulated condition may be considered as partly complied till the submission of the information. PARTLY COMPLIED
17.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed	The PP agreed to comply with the stipulated condition. In view of the submission by PP, the stipulated condition is considered as agreed to comply. AGREED TO COMPLY
18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and municipal bodies as applicable in addition to the relevant officers of the Government who in turn has to display the same for 30 days from	It has been submitted to the authorities details attached with annexures.	The documentary proofs are yet to be furnished by the PP. In view of the above observation, the stipulated condition is considered as partly complied. PARTLY COMPLIED

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	the date of receipt.		
19.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the State Level Environment Impact Assessment Authority (SEIAA) at www.mpseiaa.nic.in and a copy of the same shall be forwarded to the Regional Office, MoEF, Gol, Bhopal,	Copy of advertisement is attached as annexure.	The PP submitted the copy of advertisements made in "Patrika" & "Free Express news" dated 12.09.2021. However, it is noted that the publication is not within seven days of issue of EC. In view of the above observation, the stipulated condition is considered as partly complied. PARTLY COMPLIED
20.	Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act. 2010.	Noted	NOTED

Summary note:

- i. **Implementation of conditions:** - Out of total 145 conditions, it may be seen that 8 are complied, 11 are compliance in progress, 28 are partly complied, 67 are agreed to comply, 2 are not applicable and 29 are noted.

These have been explained in the foregoing compliance report against each of the conditions, and the PP needs to take necessary and time bound action for early compliance in respect of the relevant conditions. An action taken report w.r.t. non-compliances shall be furnished to MOEFCC, IRO Bhopal within 30 days of receipt of the said letter.

- ii. **Court cases and show cause/closure notices:**

The PP vide letter dated 17.08.2021 submitted the details of court cases. The details are enclosed as Annexure-I. Further, the PP stated that no show cause/closure notice issued by CPCB/MPPCB during last 3 years.



(Vishwa Bandhu Meena)
Scientist-C

Annexure-I

Details of Court Cases

Sr No.	O.A No.	Details
1.	08/2020(CZ)	Green & Green Lawyers Versus State of M.P. & Ors
2.	32/2020(CZ)	Vijit Patni & Anr. Versus State of Madhya Pradesh